

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No.146 OF 2007

Friday this the 2nd day of March, 2007

CORAM :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

A.R.Komalam
Departmental Stamp Vendor
Hindi Prachara Sabha Post Office
Ernakulam, Kochi - 16 : **Applicant**

(By Advocate Mr. K.Shri Hari Rao)

Versus

1. The Senior Superintendent of Post Offices
Ernakulam Division
Ernakulam, Kochi - 11
2. The Post Master General
Central Region, Kochi -18
3. The Director of Postal Services
Central Region, Kochi - 18
4. Assistant Superintendent of Post Offices
Ernakulam Sub Division, Kochi - 24
5. Sub Post Master
Hindi Prachara Sabha Posty Office
Ernakulam, Kochi - 16
6. Union of India represented by its Secretary
Ministry of Communications,
New Delhi : **Respondents**

(By Advocate Mr. TPM Ibrahim Khan, SCGSC)

The application having been heard on 02.03.2007, the
Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

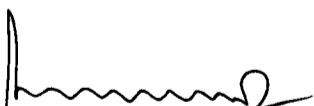
The applicant has a grievance that she has been
transferred as Postman at Kadavanthra on abolition of the post of

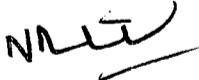


Departmental Stamp Vendor (DSV). According to her as per orders of this Tribunal vide Annexure A-2, she could manage to get this post (DSV) in 2003 after making several representations since 1997. According to her, there are still some posts of Stamp Vendor available in the town referred to in her representation, Annexure A-5 dated 03.02.2007. The impugned order has not been passed after due consideration of this representation, she claims.

2. In the interest of justice, we direct the respondents to consider Annexure A-5 representation and pass appropriate orders at the earliest.
3. Till then, Annexure A-1 order shall not be operative as far as the applicant is concerned.
4. OA is disposed of as above. No costs.

Dated, the 2nd March, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

vs